

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 2**

ITEM No.202  
CP(IB)/102(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Classic Microtech Private Limited  
V/s  
Adison Granito Private Limited

.....Applicant

.....Respondent

**Order delivered on 22/12/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Arjun Sheth, Adv.  
For the Respondent : None

**ORDER**

Ld. Counsel for the applicant submitted that notice was published in the newspapers but respondent is not appeared. From the record, it appears that on 16.10.2023, one proxy counsel appeared and sought an adjournment. Today also respondent or his counsel is absent, hence, respondent is proceeded ex-parte.

List for hearing on 12.02.2024.

-Sd-  
**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-  
**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**